

**Modernisation of Bombay Airport**

2457. SHRI GOVINDRAO NIKAM: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether the Government of Singapore has offered to assist in modernisation of the Bombay Airport; and

(b) if so, the decision taken by the Union Government in this regard?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GULAM NABI AZAD): (a) and (b). No proposal has been received from the Government of Singapore.

[English]

**Confiscation of Goods at Bombay and Delhi Airports**

2458. SHRI RAMCHANDRA VEERAPPA: Will the Minister of FINANCE be pleased to state:

(a) the details of goods confiscated at Bombay and Delhi airports during each of the last three years; and

(b) the value thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): (a) and (b). Information is being collected and will be laid on the Table of the House.

**Handloom/Powerloom Units in Kerala**

2459. SHRI MULLAPPALLY RAMCHANDRAN: Will the Minister of TEXTILES be pleased to state:

(a) whether any study has been made on the working of the powerloom and handloom units in Kerala; and

(b) if so, the details of outcome thereof?

THE MINISTER OF STATE FOR TEXTILES (SHRI G. VENKAT SWAMY): (a) No, Sir.

(b) Does not arise.

**Setting up of New Bank in Gujarat**

2460. SHRI HARADHAN ROY: Will the Minister of FINANCE be pleased to state:

(a) whether the Reserve Bank of India has issued or propose to issue a licence for establishment of a new bank in Gujarat under the auspices of the State Government and/or in association with State Government sponsored institutions;

(b) if so, the details thereof;

(c) whether proposals for setting up new banks have also been sponsored by any other State Government; and

(d) if so, the details and the present position thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED): (a) and (b). Reserve Bank of India (RBI) have reported that they have received an application from Gujarat State Fertilizer Company Ltd., a joint sector public limited company, for a licence under Section-22 of Banking Regulation Act, 1949 to Commerce banking business with its registered office at Ahmedabad. The proposal has been examined with its and 'in principle' approval has been issued to the applicant company on 27-1-94 subject to certain terms and conditions.